



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Jun/202324/3**DATED:** 20/06/2023Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jun/202324/3 dated 20/06/2023 of Norms Committee - VI for the year 2023-24 was held on 20/06/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri. Shaish Kumar, Technical Consultant	DGFT
2	Shri DN Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	GREENLEAF ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00000021AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was allowed to import Betal Nut (Supari) Whole of 50.00 MT for export of 49.020 MT of Processed Betal Nut (Supari) Powder against F.No. HQRNORMAPPLY00007312AM23. The NC decided to seek following information from the firm in relation to the above mentioned application to seek utilisation of duty free imported inputs: 1. AA No. issued against the above mentioned File No. 2. A Statement showing quantity of export/import completed against the AA. 3. Copies of the Shipping Bills in support of the above mentioned application. The case stands deferred to 27.07.2023	

Case No.	2 / NC/6/MEET/Jun/202324/3
Case Status	Case Rejected
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00169763AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide letter dated 09.05.2023 has informed that they wish to withdraw the application as the same is not required now. Therefore, the Committee considered the request of the firm and decided to withdraw the application from the agenda.	

Case No.	3 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023

and Date	
HQ File Number	HQRNORM APPLY 00004935AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	4 / NC/6/MEET/Jun/202324/3			
Case Status	Case Approved			
Party Name	GELTEC PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023			
HQ File Number	HQRNORM APPLY 00001325AM24			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the application on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity
1	Soft Gelatin Capsules of 460 mg containing 315 mg Cod Liver Oil, Gelatin 91.35 mg	1.00 Capsule	Cod liver Oil	315.00 mg
			Gelatin	100.485 mg
2	Soft Gelatin Capsules of 960 mg containing 300 mg Cod Liver Oil, Gelatin 166.51 mg	1.00 Capsule	Cod liver Oil	300.000 mg
			Gelatin	183.161 mg
3	Soft Gelatin Capsules of 425 mg containing 300 mg Cod Liver Oil, Gelatin 80.36 mg	1.00 Capsule	Cod liver Oil	300.000 mg
			Gelatin	88.396 mg
4	Soft Gelatin Capsules of 395 mg containing 300 mg Cod Liver Oil, Gelatin 61.43 mg	1.00 Capsule	Cod liver Oil	300.000 mg
			Gelatin	67.573 mg
5	Soft Gelatin Capsules of 690 mg containing 200 mg	1.00	Cod liver	200.000

	Cod Liver Oil, Gelatin 105.544 mg	Capsule	Oil	mg
			Gelatin	116.098 mg

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	OMKAR TRADERS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001164AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm has submitted a declaration that it has a Supporting Manufacturer namely M/s Narbadwip Arecanut Processing Pvt. Ltd for the product – <i>Flavoured Processed Betal Nut (Supari) Powder</i> . But in the application of the firm ,the Export Item mentioned is “Processed Betal Nut(Supari) Powder”. The Committee decided to seek clarification regarding the export item and also the recipe of flavoured betal nut powder indicating the weight of flavour in the export item.	
The case stands deferred to 27.07.2023.	

Case No.	6 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	HAVISH FOODS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001159AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm has submitted a declaration that it has a Supporting Manufacturer namely M/s Narbadwip Arecanut Processing Pvt. Ltd for the product – *Flavoured Processed Betal Nut (Supari) Powder*. But in the application of the firm ,the Export Item mentioned is “Processed Betal Nut(Supari) Powder”.The Committee decided to seek clarification regarding the export item and also the recipe of flavoured betal nut powder indicating the weight of flavour in the export item.

The case stands deferred to 27.07.2023.

Case No.	7 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	SRS UNISTRAW PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM REVIW00002296AM23
RA File Number	039504000139 AM16
Licence No and Date	0310796448/04/06/2015

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 27.07.2023.

Case No.	8 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM REVIW00000869AM24
RA File Number	052404000062 AM18
Licence No and Date	0510402543/12/05/2017

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	9 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM REVIW00000870AM24
RA File Number	052404000564 AM19
Licence No and Date	0510409227/07/01/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	10 / NC/6/MEET/Jun/202324/3				
Case Status	Case Approved				
Party Name	BAWA FISHMEAL & OIL CO				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023				
HQ File Number	HQRNORM APPLY 00001154AM24				
RA File Number	NA				
Licence No and Date	0710114527/08/02/2019				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e.,CIFT, allowing the following inputs; Export Item <table border="1"> <tr> <td>Processed Fish Meal (Dried, Pulverised,Sieved, and Packed) Unfit for human consumption</td><td>1962.62 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Fish Meal (Unfinished)</td><td>2041.12 MT</td></tr> </table> RA may take subsequent consequential action accordingly.		Processed Fish Meal (Dried, Pulverised,Sieved, and Packed) Unfit for human consumption	1962.62 MT	Fish Meal (Unfinished)	2041.12 MT
Processed Fish Meal (Dried, Pulverised,Sieved, and Packed) Unfit for human consumption	1962.62 MT				
Fish Meal (Unfinished)	2041.12 MT				

Case No.	11 / NC/6/MEET/Jun/202324/3
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Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	018305000329AM20
RA File Number	302404000066 AM20
Licence No and Date	3010104790/21/08/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	12 / NC/6/MEET/Jun/202324/3
Case Status	Case Rejected
Party Name	SUKASO CERACOLORS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM REVIW00006685AM23
RA File Number	092404000429 AM20
Licence No and Date	0910068211/21/11/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide letter dated 03.06.2023 has informed that they wish to withdraw the application . Therefore, the Committee considered the request of the firm and decided to withdraw the application from the agenda.	

Case No.	13 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00060251AM21
RA File Number	06AA04002791 AM21
Licence No and Date	0611000095/11/01/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 27.07.2023.

Case No.	14 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM REVIW00001030AM24
RA File Number	05AX04000239 AM22
Licence No and Date	0511007127/22/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	15 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	16 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	AGRONIC FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00004602AM23
RA File Number	NA
Licence No and Date	1311001121/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	17 / NC/6/MEET/Jun/202324/3			
Case Status	Case Approved			
Party Name	GELTEC PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023			
HQ File Number	HQRNORM REVIW00001004AM24			
RA File Number	03AX04000537 AM23			
Licence No and Date	0311014878/20/05/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to do following modifications w.r.t. Export Item at S.No.2 on the basis of the comments of the Technical Authority, i.e. Tech 2:				
Export Item No.	Export Item	Quantity	Import Item	Quantity
2	SWP Urisan Urinary Tract (SG Tablet with Net Wt. 1570 mg containing D-Mannose 500 mg, Cranberry Extract 300 mg, Gelatin 170.263 mg, Glycerine 51.079 mg)	1 No. SG Tablet	D-Mannose	500.000 mg
			Cranberry Extract	300.000 mg
			Gelatin	187.290 mg
			Glycerine	56.187 mg

RA may take subsequent consequential action accordingly.

Case No.	18 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	19 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001377AM23
RA File Number	05AX04000778 AM23
Licence No and Date	0511013200/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) detailed process flowchart showing various stages of processing along with justification for the wastage claimed, if any; (b) the recipe cum mass balance sheet showing how bill of material (both, imported and indigenous) changes over processing stges; (c) supporting documents like shipping bills, etc for arriving at IO norms	

The case stands deferred to 27.07.2023.

Case No.	20 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001378AM23
RA File Number	05AX04000768 AM23
Licence No and Date	0511013201/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) detailed process flowchart showing various stages of processing along with justification for the wastage claimed, if any; (b) the recipe cum mass balance sheet showing how bill of material (both, imported and indigenous) changes over processing stages; (c) supporting documents like shipping bills, etc for arriving at IO norms The case stands deferred to 27.07.2023.	

Case No.	21 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001513AM23
RA File Number	05AX04000847 AM23
Licence No and Date	0511013320/20/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	

- (a) detailed process flowchart showing various stages of processing along with justification for the wastage claimed, if any;
- (b) the recipe cum mass balance sheet showing how bill of material (both, imported and indigenous) changes over processing stages;
- (c) supporting documents like shipping bills, etc for arriving at IO norms

The case stands deferred to 27.07.2023.

Case No.	22 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	INSTANTLY YOURS INC
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00003377AM23
RA File Number	52AX04001650 AM23
Licence No and Date	5211003322/26/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	23 / NC/6/MEET/Jun/202324/3
Case Status	Case Approved
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00003439AM23
RA File Number	05AX04001851 AM23
Licence No and Date	0511015051/28/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided fix the norms of the AA on the basis of the comments of the Technical Authority, i.e. Tech 2:	

Export Item	Qty	Import Item	Qty
Boswellia Extract 85% (total Boswellic Acid NLT 85%)	1 Kg	Frankincense Boswellia (Total Boswellic Acid 22.8%)	3.73 Kg
Boswellia Powder (Assay NLT 10%)	1 Kg	Gum Olibanum (Assay Boswellic Acid 37.63%)	0.267 Kg

RA may take subsequent consequential action accordingly.

Case No.	24 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	25 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 27.07.2023.

Case No.	26 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00004692AM23
RA File Number	07AX04001287 AM23
Licence No and Date	0711005818/29/11/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2, and call the representative of the firm for PH in the next NC meeting; 1. % Assay of Import item supported by CoA of Import item from Foreign supplier. 2. % Assay of Export item supported by CoA. 3. What is the weight in Kgs equivalent to 1 Kg of Import and Export item. 4. Stepwise process details with wastage and material balance. 5. Any indigenous inputs are used in the manufacturing process. Please give details. The case stands deferred to 27.07.2023.	

Case No.	27 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00004679AM23
RA File Number	05AX04002450 AM23
Licence No and Date	0511016084/29/11/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 27.07.2023.

Case No.	28 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 27.07.2023.	

Case No.	29 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 27.07.2023.

Case No.	30 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00004793AM23
RA File Number	09AX04000791 AM23
Licence No and Date	0911004080/02/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	31 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	32 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00004889AM23
RA File Number	07AX04001323 AM23
Licence No and Date	0711005897/08/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	33 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00005474AM23
RA File Number	07AX04001451 AM23
Licence No and Date	0711006075/02/01/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Generic description of export items and weight of each pouch/no. of pouches in export. 2. Complete composition of export items showing imported and indigenous components. 3. CoA of Import items from foreign supplier. 4. CoA of export items with % Assay of Milk-Thistle in export. 5. Stepwise process details with wastage claimed. The case stands deferred to 27.07.2023.	

Case No.	34 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	35 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	VALUE BEVERAGE
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00005850AM23
RA File Number	03AX04005229 AM23
Licence No and Date	0311020860/20/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	36 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred

Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00005958AM23
RA File Number	05AX04003129 AM23
Licence No and Date	0511017048/30/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	37 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	LT FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00006052AM23
RA File Number	05AX04003122 AM23
Licence No and Date	0511017140/02/02/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	38 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00006730AM23
RA File Number	05AX04003374 AM23
Licence No and	0511017600/03/03/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	39 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	AMBE PHYTOEXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00007180AM23
RA File Number	05AX04003441 AM23
Licence No and Date	0511017978/24/03/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. % Content of Active Ingredient(SAPONINS). 2. CoA of Import items from foreign supplier. 3. CoA of Export item. 4. Stepwise material balance with % content of A.I. and wastage claimed thereof. The case stands deferred to 27.07.2023.	

Case No.	40 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and	0511018663/08/05/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	41 / NC/6/MEET/Jun/202324/3
Case Status	Case Approved
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00000715AM24
RA File Number	05AX04003512 AM23
Licence No and Date	0511018735/10/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the similar application of the firm had been considered by NC in its MNo. 6 dated 13.10.2022. The Committee therefore, decided that the RA may decided the case in accordance to Para 4.12.(vi) of HBP, 2023. RA may take subsequent consequential action accordingly.	

Case No.	42 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00000762AM24
RA File Number	03AX04000578 AM24
Licence No and Date	0311023483/11/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted the observations of Technical Authority,i.e. Tech 2 that the Export product is Lactose IP/BP/USP/NF (Lactose Monohydrate). However, the	

manufacturing details and product details are given for the export of Lactulose and Lactose BP/USP/EP/NF is shown as starting raw material. Therefore, the Norms Committee decided to call the representative of the firm for PH in the next meeting.

The case stands deferred to 27.07.2023.

Case No.	43 / NC/6/MEET/Jun/202324/3		
Case Status	Case Approved		
Party Name	TTK HEALTHCARE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023		
HQ File Number	HQRNORM APPLY 00000798AM24		
RA File Number	07AX04000171 AM24		
Licence No and Date	0711007553/12/05/2023		
Norms Committee Decision:			
NC considered the case as per agenda and based on the norms fixed on similar case of the firm in M.No.1 dated 05.05.2022, decided to fix the norms of the present AA allowing the following inputs;			
Export Item			
Papad-Mixed rings (Snack Pellets)		11739.000 Kg	
Import Item			
Potato Granule Emgranule 3364		2708.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.	44 / NC/6/MEET/Jun/202324/3	
Case Status	Case Approved	
Party Name	GELTEC PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023	
HQ File Number	HQRNORM APPLY 00000787AM24	
RA File Number	03AX04000556 AM24	

Licence No and Date	0311023550/12/05/2023	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech (2) allowing the following inputs;		
Export Item		
Uri Bleu Tablet (Tablet with Net Wt. 1380 mg containing 150 mg Cranberry extract, D-Mannose 500 mg)	1.00	No
Import Item		
S.No.	Import item	Quantity Allowed
1	Cranberry extract	150.000 mg
2	D-Mannose	500.000 mg
RA may take subsequent consequential action accordingly.		

Case No.	45 / NC/6/MEET/Jun/202324/3		
Case Status	Case Approved		
Party Name	SEAHATH CANNING COMPANY		
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023		
HQ File Number	HQRNORM APPLY 00000779AM24		
RA File Number	03AX04000586 AM24		
Licence No and Date	0311023516/12/05/2023		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA , allowing the following inputs;			
Export Item	Quantity	Import Item	Quantity
CANNED SARDINES IN VEG OIL (311 DIA CAN IS 1386000 NOS AND 311 DIA LID IS 1386000 NOS)	1386000.000 NOS	311 DIA CAN QTY 28000 KGS	As per Packaging Policy
		311 DIA LID QTY 22400 KGS	As per Packaging Policy
CANNED SARDINES IN VEG OIL WITH CHILLI	603900.000 NOS	300 DIA CAN QTY 12200 KGS	As per Packaging Policy

(311 DIA CAN IS 603900 NOS AND 311 DIA LID IS 603900 NOS)		300 DIA LID QTY 9760 KGS	As per Packaging Policy
RA may take subsequent consequential action accordingly.			

Case No.	46 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	47 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00000915AM24
RA File Number	07AX04001976 AM23
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 27.07.2023.

Case No.	48 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00000969AM24
RA File Number	05AX04000465 AM24
Licence No and Date	0511018904/19/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	49 / NC/6/MEET/Jun/202324/3				
Case Status	Case Approved				
Party Name	GRANNYS SPICES (INDIA) LLP				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023				
HQ File Number	HQRNORM APPLY 00001024AM24				
RA File Number	24AX04000043 AM24				
Licence No and Date	2411002421/22/05/2023				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs; Export Item <table border="1"> <tr> <td>Fennel Seeds Steralised/Fennel Ground</td><td>50.00 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Fennel Seeds</td><td>50.00 MT</td></tr> </table>		Fennel Seeds Steralised/Fennel Ground	50.00 MT	Fennel Seeds	50.00 MT
Fennel Seeds Steralised/Fennel Ground	50.00 MT				
Fennel Seeds	50.00 MT				

Regulations of FTP / HBP,2023 like Value Addition, Pre-import condition & Appendix 4J conditions, wherever required, should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	50 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	PLUSHPRO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001027AM24
RA File Number	02AX04000099 AM24
Licence No and Date	0211004443/22/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	51 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001023AM24
RA File Number	09AX04000154 AM24
Licence No and Date	0911005090/22/05/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. % Lutein Content in Import item. 2. CoA of Import items from foreign supplier.	

3. % Lutein content in the Export item.
4. CoA of Export item.
5. Stepwise process details with % wastage of each step.
6. CA Certified past production consumption data for the last 3 years.
- The case stands deferred to 27.07.2023.

Case No.	52 / NC/6/MEET/Jun/202324/3	
Case Status	Case Approved	
Party Name	NAVA QUALITY FOODS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023	
HQ File Number	HQRNORM APPLY 00001079AM24	
RA File Number	26AX04000015 AM24	
Licence No and Date	2611000949/24/05/2023	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;		
Export Item		
Fruit Juices/Pulps/Concentrates (Mango Puree filled in aseptic bags)		30413.000 Nos
Import Item		
ASEPTIC BAGS		As per packaging policy.
RA may take subsequent consequential action accordingly.		

Case No.	53 / NC/6/MEET/Jun/202324/3	
Case Status	Case Deferred	

Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001086AM24
RA File Number	04AX04000171 AM24
Licence No and Date	0411005469/24/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	54 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	JUTEX INDIA
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001080AM24
RA File Number	33AX04000012 AM24
Licence No and Date	3311001229/24/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	55 / NC/6/MEET/Jun/202324/3
Case Status	Case Approved
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001125AM24
RA File Number	03AX04000753 AM24
Licence No and	0311023941/26/05/2023

Date					
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs; Export item <table border="1"> <tr> <td>Safflower Petals Crushed/Powdered (Carthamus Tinctorius)</td><td>1.00 Kg</td></tr> </table> Import item <table border="1"> <tr> <td>Dry Safflower Flower Petals (Carthamus Tinctorius)</td><td>1.01 Kg</td></tr> </table> RA may take subsequent consequential action accordingly.		Safflower Petals Crushed/Powdered (Carthamus Tinctorius)	1.00 Kg	Dry Safflower Flower Petals (Carthamus Tinctorius)	1.01 Kg
Safflower Petals Crushed/Powdered (Carthamus Tinctorius)	1.00 Kg				
Dry Safflower Flower Petals (Carthamus Tinctorius)	1.01 Kg				

Case No.	56 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001155AM24
RA File Number	03AX04000434 AM24
Licence No and Date	0311023995/29/05/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech. NL; 1. Certificate of analysis (COA) report of both Export and Import items indicating composition and moisture content. 2. Stage-wise of wastage of Raw materials with Justification. The case stands deferred to 27.07.2023.	

Case No.	57 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	KOELEMAN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023

HQ File Number	HQRNORM APPLY 00001160AM24
RA File Number	07AX04000243 AM24
Licence No and Date	0711007674/29/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 27.07.2023.	

Case No.	58 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001175AM24
RA File Number	09AX04001089 AM23
Licence No and Date	0911005129/29/05/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. % Assay of Import items supported by CoA from foreign supplier. 2. % content of Silymarin in export supported by CoA of export item. 3. Stepwise material balance showing wastage of each step in terms of active ingredient. The case stands deferred to 27.07.2023.	

Case No.	59 / NC/6/MEET/Jun/202324/3
Case Status	Case Deferred
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 3 and 20/06/2023
HQ File Number	HQRNORM APPLY 00001249AM24
RA File Number	09AX04001030 AM23

Licence No and Date	0911005155/01/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. % Lutein Content in Import item. 2. CoA of Import items from foreign supplier. 3. % Lutein content in the Export item. 4. CoA of Export item. 5. Stepwise process details with % wastage of each step. 6. CA Certified past production consumption data for the last 3 years. The case stands deferred to 27.07.2023.	